

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

105. C.P.(IB)-398(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.04.2024**

NAME OF THE PARTIES: Tejraj M Tak

Vs

Ambika Metal And Alloys Pvt Ltd

Appearance:

For the Petitioner: None appeared

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. The instant petition has been filed in the year 2018, but petitioner is not prosecuting the same.
2. Despite listing the matter for appearance of the petitioner/dismissal of the Company Petition, none appeared for the Petitioner when the matter is called.
3. It appears that the petitioner is not interested in prosecuting the matter.

Accordingly, the above matter is **dismissed for non-prosecution.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)